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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL:HYDERABAD BENCH
AT HYDERABAD.
OA. 1196/94.

Date of order: 15-7-96.

Between:-

G.Suryanarayana ... Applicant.

And

1. Additional Divisional Railway Manager,
South Central Railways, Divisional Officer
Vijayawada.
2. The Chief Mechanical Engineer, Soouth Central
Railways, Rail Nilayam, Secunderabad.
3. Asst. Mechanical Engineer, Sbuth Central Railways,
Vijayawada.

....

Respondents.

Counsel for the Applicant: Mr.G.V.Subba Rao

Counsel for the Respondents: Mr.K.Siva Reddy,
SC for Rlys.

CORAM:

HON'BLE MR.JUSTICE M.G.CHOUDHARI, VICE CHAIRMAN

HONORABLE SHRI M.RAJENDRA PRASAD, MEMBER(A)

Hon'ble Tribunal made the following order:-

The respondents have stated in their counter dated 8.7.96 that the revising authority has set aside the penalty imposed upon the applicant by the disciplinary authority and as modified by the appellate authority in toto by his order dated 13.10.94. He, therefore, submits that the O.A. is rendered infructuous. The learned counsel for the applicant also states that the penalty has been set aside by the revising authority. The O.A., therefore, is dismissed as infructuous.

Pratibha
Dy.Registrar(Jud1).

8/25/96

I COURT

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APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE 'M.G.CHAUDHARI
VICE-CHAIRMAN

AND

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 15-9 -1996

ORDER/JUDGMENT

M.A./R.A/C.A.NO.

in
O.A.No. 595/96

T.A.NO.

1196/94
(W.P.)

Admitted and Interim Directions

issued.

Allowed.

Disposed of with directions

Dismissed

Dismissed as withdrawn

Dismissed for default. *W/ instructing*

Ordered/Rejected.

No order as to costs.

pvm

